

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8950/2010

(From the judgement and order dated 04/03/2010 in A No.372/2004
in NM No.778/2004 in S.No.233/2004 of The HIGH COURT OF BOMBAY)

CHLORO CONTROLS (I) P.LTD.

Petitioner(s)

VERSUS

SEVERN TRENT WATER PURIFICATION INC. & ORS.

Respondent(s)

(With appln(s) for vacating stay and office report)

With S.L.P. (C) Nos.26514-26515 of 2011

(With prayer for interim relief and office report)

Date: 08/12/2011 These Matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s)

Mr. F.S. Nariman, Sr. Adv.
Mr. Rohaan Cama, Adv.
Mr. Subhash Sharma, Adv.
Ms. Ravela D'Souza, Adv.
Ms. Ruby Singh Ahuja, Adv.
Ms. Ruchira Gupta, Adv.
Ms. Deepti Sarin, Adv.
Ms. Shruti Katakey, Adv.
for M/s. Karanjawala & Co., Adv.

For Respondent(s)

Mr. Harish N. Salve, Sr. Adv.
Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Ajay Bhargava, Adv.
Ms. Vanita Bhargava, Adv.
Mr. Susmit Pushkar, Adv.
Mr. Anchit Oswal, Adv.
Mr. Ankur Khandelwal, Adv.
for M/s. Khaitan & Co., Adv.

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Mr. Vikas Mehta, Adv.
Mr. Nar Hari Singh, Adv.

Mr. Christopher D'souza, Adv.
Mr. Venkata Krishna Kunduru, Adv.
Ms. Aarti Singh, Adv.
Mr. Santosh Paul, Adv.
Mr. Arvind Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Harish N. Salve, learned senior counsel
for the respondents, resumed his submissions at
10.35 a.m. and concluded at 3.05 p.m. Thereafter,
Mr. F.S. Nariman, learned senior counsel for the
petitioner, rejoined and was on his legs when the

Court rose for the day.

The matters remained part-heard.

[T.I. Rajput]
A.R.-cum-P.S.

[Alka Dudeja]
A.R.-cum-P.S.

[Madhu Saxena]
Assistant Registrar